CENTRAL ELECTRICITY REGULATORY COMMISSION (CERC)
3rd & 4th Floor, Chandralok Building, 36, Janpath, New Delhi 110 001
☎: 011-23353503/23752958

Public Notice

No. : L-1/94/CERC/2011

Dated: 16 April, 2015

Sub: Central Electricity Regulatory Commission (Terms and Conditions for Tariff
determination from Renewable Energy Sources) (Third Amendment) Regulations, 2015

In exercise of powers conferred under Section 61 read with Section 178 (2) (s) of the
Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, and after
previous publication, the Central Electricity Regulatory Commission hereby makes the draft
Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from
Renewable Energy Sources) (Third Amendment) Regulations, 2015

2. Notice is hereby given under sub-section (3) of Section 178 of the Act read with Section 23 of
the General Clauses Act, 1897 that comments/suggestions/objections on the draft regulations may
be sent to the undersigned latest by 30.04.2015.

3. The comments/suggestions/objections received after the stipulated date in the Commission’s
office may not be considered while finalizing these regulations.

4. Public hearing on the above subject will be held on 05.05.2015 as per the details given below:-

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<tr>
<td>05.05.2015 (Tuesday)</td>
<td>“CERC COURT ROOM” (Fourth Floor) Chanderlok Building, 36, Janpath, New Delhi</td>
<td>From 15:00 Hrs.</td>
<td>Representatives of Central/ State Governments/ State Utilities/ CPSUs/ Trading Licensees/ Power Exchanges/ Individual Experts/ NGOs/ IPPs/ Financial Institutions/ Consultancy Firms/ Developers/Association related with Renewable Energy</td>
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5. The Commission values your views and firmly believes that your participation/participation of
your organization in the public hearing will be of immense assistance in arriving at just and fair
conclusions on the different issues at stake. I would, therefore, request you to attend the
hearing on 05.05.2015 or designate a responsible officer (one/two only) of your organization
fully conversant with the subject matter.

6. To enable proper arrangements for the hearing, it is requested that the name of proposed
participant(s) from your organization may please be communicated to the undersigned latest by
01.05.2015. Please also let us know if you/your organization propose to make a presentation
during the hearing. The presentation may please be planned to be limited to duration of 5-10
minutes and be covered in not more than 8-10 slides. A line in confirmation about participation in
the hearing would be highly appreciated.

Yours faithfully,

Sd/-

(S.K Chatterjee)

Joint Chief (Regulatory Affairs)